

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPL BENCH

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.216 OF 2021

In the matter of:

Satya Prakash & Ors

Appellants

Vs

Bhushan Power & Steel Ltd
Through Monitoring Agency & anr

Respondent

Present:

Mr. Ankit Sharma, Mr. Rakesh Kumar, Ms Preeti Kashyap, Advocates for appellant.

Mr. Abhinav Vasisht, Sr. Advocate, Ms Misha, Mr Vaijayant Paliwal, Mr. Saurav Panda, Ms Charu Bansal, Ms Prabha Simran Kaur, Advocates for R1.

ORDER

16.04.2021: Mr. Ankit Sharma, Advocate representing Appellants submits that since he has received copy of the reply affidavit only day before yesterday, he would require at least 10 days time to file rejoinder. Acceding to his request, we grant 10 days time to appellants to file rejoinder. Written submissions not exceeding two pages alongwith compilation of relevant judgements may also be filed within two weeks.

Post the matter for hearing on **5th May, 2021.**

**(Justice Bansi Lal Bhat)
Acting Chairperson**

**(Dr. Ashok Kumar Mishra)
Member (Technical)**

Bm/gc